

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

EXCISE APPEAL NO. 86516 OF 2017

(Arising out of Order-in-Original No. 48/PS/COMMR/TH-II/2016 dated 29.03.2017 passed by the Commissioner of Central Excise, Thane-II.)

**DR COATS & INK & RESINS P LTD
PLOT NO. E-123, MIDC, TARAPUR,
BOISAR, DIST-PALGHAR-401506.**

Appellant

Vs.

**COMMISSIONER OF CENTRAL EXCISE-THANE-II
4TH FLOOR, NAVPRABHAT CHAMBERS,
RANADE ROAD, DADAR (WEST),
MUMBAI-40028.**

Respondent

Appearance:

None for the Appellant

Shri Rajiv Ranjan, Asstt. Commissioner, Authorised Representative present for the Respondent.

CORAM:

**HON'BLE Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. M.M.PARTHIBAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/86995/2025

Date of Hearing : **24.12.2025**

Date of Decision: **24.12.2025**

Written request for withdrawal of this appeal is received from the Director of Appellant Company after payment of the confirmed demand amount.

2. Ld. Authorised Representative has no objection to such withdrawal.
3. Appeal stands dismissed as withdrawn.

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**

**(M.M.PARTHIBAN)
MEMBER (TECHNICAL)**